

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 4696/21
FIR No. 125/21
U/s 392/397/342/411/120B/34 IPC
P.S. Crime Branch
State Vs. Harish Singh

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application has been moved u/s 439 Cr.P.C. on behalf of applicant Harish Singh for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Krishna Kant Sharma, Ld. Counsel for the applicant.

Ld. Counsel for applicant has submitted that mother of the applicant/accused Harish Singh has expired on 05.10.2021, therefore he has moved this application for interim bail on behalf of applicant/accused Harish Singh to perform last rites and rituals.

Under these circumstances, keeping in view the fact that mother of the applicant has expired, applicant is granted interim bail for a period of two weeks from the date of release, on furnishing personal bond of Rs. 20,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. MM/Ld. Duty MM as the case may be, subject to the conditions that:

a) The accused shall surrender himself on expiry of the period of two weeks

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from date of release, by 10.00 am in Tihar Jail with report in writing alongwith an affidavit through his counsel, to be filed in the court on the same day by 4 :00 pm, regarding such compliance.

b) The applicant/accused is directed not to leave the country without prior permission of the Court.

c) The accused/applicant shall join investigation as and when called for.

d) The accused is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.

e) The accused shall give his address to the IO and if he changes the address he shall intimate the same to the IO.

f) The accused shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the accused is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the interim bail application stands disposed off.

The application moved for grant of interim bail to the applicant/accused Harish Singh, stands disposed of.

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Copy of this order be sent to the Jail Superintendent through electronic mode. Copy of the order be uploaded on the website of the District Court.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2475/21
FIR No. 683/21
U/s 308/147/148/149/323 IPC
P.S. Wazirabad
State Vs. Farooqui

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved on behalf of applicant Farooqui under HPC guidelines for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. S.S. Malik, Ld. Counsel for the applicant.

Ld. Counsel submits that it is not a case of rioting as has been made out by the police. He further submitted that two rival groups cannot be said to constitute one single unlawful assembly. He further submits that in the legal history never have two rival groups said to constitute a single unlawful assembly, and no such case was ever registered. He further submits that such a case have never reached to its logical conclusion. It is further submitted that both the warring fractions did not share a common object. He further submitted that for the acts committed, separate FIR should have been registered and not a single FIR. He further submitted that the incident happened on the spur of the moment and, therefore, the assembly cannot be called an unlawful assembly. He further submitted that neither there was any

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common object nor was the common object fulfilled. He further submitted that investigation has not been done fairly and FIR has been wrongly registered.

Per Contra Ld. Addl. PP for the State vehemently opposed the present bail application as per law. It was submitted that above contentions of Ld. Counsel for the accused cannot be sustained in light of the fact that the present application is not to be heard on merits but to be adjudicated as per the guidelines of HPC dated 04.05.2021.

This Court concurs with the submissions of Ld. Addl. PP for the State.

A perusal of the HPC guidelines dated 04.05.2021 reveals that cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, **Riot cases**, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc. should not considered.

Under these circumstances, the present application is hereby dismissed as the case according to the investigating authorities, pertains to rioting.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2459/21
FIR No. 683/21
U/s 308/147/148/149/323 IPC
P.S. Wazirabad
State Vs. Adresh @ Idrish

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved on behalf of applicant Adresh @ Idrish under HPC guidelines for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. S.S. Malik, Ld. Counsel for the applicant.

Ld. Counsel submits that it is not a case of rioting as has been made out by the police. He further submitted that two rival groups cannot be said to constitute one single unlawful assembly. He further submits that in the legal history never have two rival groups said to constitute a single unlawful assembly, and no such case was ever registered. He further submits that such a case have never reached to its logical conclusion. It is further submitted that both the warring fractions did not share a common object. He further submitted that for the acts committed, separate FIR should have been registered and not a single FIR. He further submitted that the incident happened on the spur of the moment and, therefore, the assembly cannot be called an unlawful assembly. He further submitted that neither there was any

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common object nor was the common object fulfilled. He further submitted that investigation has not been done fairly and FIR has been wrongly registered.

Per Contra Ld. Addl. PP for the State vehemently opposed the present bail application as per law. It was submitted that above contentions of Ld. Counsel for the accused cannot be sustained in light of the fact that the present application is not to be heard on merits but to be adjudicated as per the guidelines of HPC dated 04.05.2021.

This Court concurs with the submissions of Ld. Addl. PP for the State.

A perusal of the HPC guidelines dated 04.05.2021 reveals that cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, **Riot cases**, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc. should not considered.

Under these circumstances, the present application is hereby dismissed as the case according to the investigating authorities, pertains to rioting.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2898/21

FIR No. Not Known

U/s Not Known

P.S. Ranjit Nagar

State Vs. Mohd. Rafiq

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved u/s 438 Cr.P.C. on behalf of applicant Mohd. Rafiq for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Aslam Parvez, Ld. Counsel for the applicant.

IO/ASI Jal Singh also present.

Report of IO received.

Perusal of the report of the IO reveals that there is no apprehension of arrest of applicant and no case has been registered till date.

Accordingly, the present anticipatory bail application is hereby dismissed being infructuous.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2455/21
FIR No. 328/2019
P.S. Crime Branch
U/s 406/419/420/467/468/471/120B/34 IPC
State Vs. Sajid @ Ashbai Ali

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sajid @Ashbai Ali under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Afsar Ali, Ld. Counsel for applicant.

TCR received.

Today evidence is being recorded in one of the 20 oldest cases bearing no. SC 2837/16, FIR no.71/12 PS DBG Road State Vs. Narender. Therefore the present application is adjourned.

List for arguments on 18.10.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2848/21
FIR No. 125/2021
P.S. Crime Branch
U/s 392/397/342/411/120B/34 IPC & 25/27
A. Act
State Vs. Feroz

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Feroz under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State
Sh. R.P. Tyagi, Ld. Counsel for applicant

Reply of the application be called from IO/SHO for NDOH.

List for arguments on 18.10.2021 .

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2846/21
FIR No. 397
P.S. Civil Lines
U/s 186/353 IPC
State Vs. Jatinder Pal Singh

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Jatinder Pal Singh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Manoj Sharma, Ld. Counsel for applicant.

Reply of the application be called from IO/SHO for NDOH.

List for arguments on 18.10.2021 .

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2860/21
FIR No. 0093/2021
P.S. Maurice Nagar
U/s 498/A406/34 IPC
State Vs. Mrs. Anjali Mehta

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Mrs. Anjali Mehta under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State
Sh. Navin Kumar, Ld. Counsel for applicant .

Reply of the application be called from IO/SHO for NDOH.

List for arguments on 12.10.2021.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2858/21
FIR No. 0093/2021
P.S. Maurice Nagar
U/s 498A/406/34 IPC
State Vs. Ajit Mehta

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Ajit Mehta under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC
Sh. Navin Kumar, Ld. Counsel for applicant through VC.

Reply of the application be called from IO/SHO for NDOH.

List for arguments on 12.10.2021.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2856/21
FIR No. 0093/2021
P.S. Maurice Nagar
U/s 498A/406/34 IPC
State Vs. Madan Kumar Mehta

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Madan Kumar Mehta under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Navin Kumar, Ld. Counsel for applicant.

Reply of the application be called from IO/SHO for NDOH.
List for arguments on 12.10.2021.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2855/21
FIR No. 0093/2021
P.S. Maurice Nagar
U/s 498A/406/34 IPC
State Vs. Rajni Mehtra

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rajni Mehta under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Navin Kumar, Ld. Counsel for applicant.

Reply of the application be called from IO/SHO for NDOH.
List for arguments on 12.10.2021.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2854/21
FIR No. 0093/2021
P.S. Maurice Nagar
U/s 498A/406/34 IPC
State Vs. Arvind Kumar

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Arvind Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Navin Kumar, Ld. Counsel for applicant.

Reply of the application be called from IO/SHO for NDOH.
List for arguments on 12.10.2021.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2850/21
FIR No. 683/2021
P.S. Wazirabad
U/s 147/148/149/323/308 IPC
State Vs. Sajid Khan

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sajid Khan under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Hari Krishan, Ld. Counsel for applicant.

Ld. Counsel for accused submits that nephew of the applicant is going to get married on 10.10.2021. Therefore, he prayed for a short date.

Accordingly, let report of IO be called for 08.10.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2579/21
FIR No. 470/2021
P.S. Subzi Mandi
U/s 356/379/411 IPC
State Vs. Dev Maggo

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Dev Maggo under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. O.K. Sharma , Ld. Counsel for applicant.

Reply of IO received.

Today evidence is being recorded in one of the 20 oldest cases bearing no. SC 2837/16, FIR no.71/12 PS DBG Road State Vs. Narender. Therefore the present application is adjourned.

List for arguments on 18.10.2021.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2508/21
FIR No. 521/2020
P.S. Civil Lines
U/s 377 IPC
State Vs. Sahil Kapoor

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sahil Kapoor under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Ajay Khatan, Ld. Counsel for applicant.

TCR received.

Today evidence is being recorded in one of the 20 oldest cases bearing no. SC 2837/16, FIR no.71/12 PS DBG Road State Vs. Narender. Therefore the present application is adjourned.

List for arguments on 18.10.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2577/21
FIR No. 313/21
P.S. Timarpur
U/s not known
State Vs. Sanjay @ Langra @ Kana

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sanjay @ Langra @ Kana under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. S.P. Sharma, Ld. Counsel for applicant.

Reply of IO received.

At this juncture, Ld. Counsel for applicant has submitted that he desires to withdraw the present application with liberty to move fresh application. In view of submission of Ld. Counsel for applicant, present application is dismissed as withdrawn.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2578/21
FIR No. 275/19
P.S. Wazirabad
U/s 323/308/341/506/34 IPC
State Vs. Vinod

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vinod under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Shirabh Yadav, Ld. Counsel for applicant.

Reply of IO received.

Today evidence is being recorded in one of the 20 oldest cases bearing no. SC 2837/16, FIR no.71/12 PS DBG Road State Vs. Narender. Therefore the present application is adjourned.

List for arguments on 18.10.2021

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2852/21
FIR No. 0115/2021
P.S. Maurice Nagar
U/s 380/411 IPC
State Vs. Sajid

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sajid under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State
Sh. Syed Malik, Ld. Counsel for applicant

Reply of the application be called from IO/SHO for NDOH.

List for arguments on 12.10.2021 .

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021

Bail Application No.2527/21
FIR No. 532/21
P.S. Subzi Mandi
U/s 380/411 IPC
State Vs. Rakesh Kumar

07.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rakesh Kumar under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Sanjeev Bhatia, Ld. Counsel for applicant/accused.
IO absent.

Reply of IO received. On the last date of hearing, IO was directed to come before the Court. However, IO has not appeared despite repeated calls. Issue B/Ws in the sum of Rs.2000/- against the IO for NDOH.

List for arguments on 08.10.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/07.10.2021